

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 33413-33415/2014
(Arising out of impugned final judgment and order dated 05-05-2010
in WA No. 53870/1999 09-04-2014 in WA No. 53870/1999 15-07-2014 in
SA No. 507/2014 09-04-2014 in RA No. 155396/2010 passed by the High
Court of Judicature at Allahabad)

DINA NATH ALIAS DEEN DAYAL

Petitioner(s)

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ AND BHAGWATI & ORS. Respondent(s)

(With IA No. 1/2014 - CONDONATION OF DELAY IN FILING and IA No.
42542/2017 - EXEMPTION FROM FILING O.T. and IA No. 42541/2017 -
EXEMPTION FROM FILING O.T. and IA No. 42538/2017 - EXEMPTION FROM
FILING O.T.)

Date : 01-11-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Gurpreet Singh, Adv.
Mr. Bakul Jain, Adv.
Mr. Mohit D. Ram, AOR
Ms. Monisha Handa, Adv.
Mr. Rajul Shrivastav, Adv.
Mr. Anubhav Sharma, Adv.

For Respondent(s) Mr. E. C. Agrawala, AOR
Mr. Sunil Murarka, Adv.
Mr. Pankaj Agrawal, Adv.
Ms. Madhavi Agrawal, Adv.
Ms. Prashi Tyagi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is submitted by the learned counsel for the
petitioner that the learned senior arguing counsel is unable
to address the Court on account of bereavement in the
family. List the matter in the third week of January, 2023.

(NIDHI AHUJA)
AR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)